whether the problem of getting fake currency notes from the ATMs of various banks has been solved after strengthening the mechanism to find out fake currency notes by Reserve Bank of India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) and (b) Yes Sir. The cost of one line of currency paper manufacturing machines is about Rs.500 crores. For producing the quantity of paper indigenously, 4 lines of paper manufacturing machines are required to be installed for which the estimated investment will be in the range of Rs.2000 to Rs.2500 crore.

(c) There is no confirmed estimate of fake currency within the country.

(d) The State Governments have been asked to set up dedicated and well-equipped Cell under senior level supervision to comprehensively monitor and deal with organized crimes including fake currency notes, besides other administrative measures.

(e) During the last few years, very few complaints of counterfeit currency, which are being dispensed through ATMs, have been received.

SEBI guidelines on utilization of IPO proceeds

2826. SHRI TIRUCHI SIVA:

SHRI SANTOSH BAGRODIA:

Will the Minister of Finance be pleased to state:

(a) whether SEBI seeks information from the investment bankers about the usage of proceeds of any Initial Public Offering (IPO) by the companies;

(b) if not, the reasons therefor;

(c) if so, whether it is a fact that the proceeds of certain recent high priced IPOs have been utilized in cleaning previous liabilities by the companies, instead of making capital expenditure;

(d) if so, whether such a practice is in consonance with existing guidelines of SEBI; and

(e) if so, whether SEBI is considering to change such guidelines so that high premium is utilized for capital expenditure instead of cleaning previous liabilities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) The Securities and Exchange Board of India (SEBI) does not monitor usage of issue proceeds of any Initial Public Offering (IPO).

(b) Monitoring of usage of issue proceeds is not under the purview of SEBI. SEBI has however, mandated disclosure about usage of issue proceeds *vis-a-vis* objectives every quarter.
(c) Out of total of fifteen IPOs made so far in the financial year 2009-10, repayment of loans was disclosed as one of the objects in the offer documents of two IPOs.

(d) SEBI Regulations do not prohibit usage of IPO proceeds for repayment of previous liabilities subject to adequate disclosure of the same in the offer document for the IPO.

(e) SEBI is not contemplating any change in the current regulatory framework regarding usage of issue proceeds.

**Premium charges on IPOs**

2827. SHRI TIRUCHI SIVA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Securities and Exchange Board of India (SEBI) is looking into the issue of charging higher premium on Initial Public Offerings (IPOs) by the companies;

(b) whether SEBI has prescribed any criteria for fixing the premium on IPO; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) The issue price of IPOs is not determined by SEBI. The issuer in consultation with the Lead Manager to the issue decides the price band and justifies the same in the offer document on the basis of various accounting ratios and other qualitative factors that determine the valuation of the company. In case of Book — built issues, the final issue price is determined by the market forces by taking into account the demand and supply for the securities.

(b) SEBI has not prescribed any criteria for fixing premium on IPOs by the companies.

(c) In view of reply to (b) as above, does not arise.

**Mosquito prone areas of Delhi**

2828. SHRI MOHAMMED ADEEB:

SHRI SABIR ALI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the areas in Delhi which are prone to mosquitoes;

(b) the present state of mosquito menace in various parts of Delhi; and

(c) the action being taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) and (b) Almost all zones of Municipal Corporation of Delhi, New